

**GOVERNMENT OF INDIA**

**MINISTRY OF EXTERNAL AFFAIRS**

**LOK SABHA**

**UNSTARRED QUESTION NO- 2202**

**ANSWERED ON – 01/08/2025**

**SAFETY OF INDIAN WORKERS IN ISRAEL**

**2202. DR. GUMMA THANUJA RANI**

**Will the Minister of EXTERNAL AFFAIRS be pleased to state:**

**(a) the measures undertaken for the safety of Indian workers sent to Israel to meet its labour shortage because of the ensuing conflict;**

**(b) the details of such workers including the nature of employment, names of employers and the wages drawn by them;**

**(c) whether the Government has a plan to provide safe passage to India for those who do not wish to continue working thereof, if so, the details thereof; and**

**(d) whether the Government will continue with the scheme in the future, especially with the recent reports citing concerns regarding labour law violations against such workers, if so, the details thereof and if not, the reasons therefor?**

## **ANSWER**

### **THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS**

**(SHRI KIRTI VARDHAN SINGH)**

**(a to d) In 2022, India and Israel commenced negotiations on a bilateral framework agreement for Indian nationals to gain access to Israel through safe, orderly, regulated and legal migration. As per the Framework Agreement and Implementation Protocols signed with Israel in November 2023, Indian workers shall enjoy equal treatment, with respect to labour rights, similar to Israeli citizens, and shall be provided with proper lodging, medical insurance, and relevant social security coverage.**

**Under the bilateral Framework Agreement, 6774 Indian workers had arrived in Israel for work as on 01 July 2025. They have been recruited by Israeli authorities, who then assign selected applicants with 195 Israeli companies to work in Israel. This includes 6730 Indian nationals in construction sector and 44 Indian nationals employed as caregivers. They are paid as per the contract signed and are entitled to the minimum wage, as per Israel government regulations.**

**Embassy of India in Israel is in contact with the Indian workers and organizes frequent consular visits to ensure their safety and well-being. The Embassy has established a 24-hour helpline for the assistance of Indians in Israel. Some workers had reached out with their grievances for not being placed in the jobs they were assured. These grievances were taken up with relevant authorities in Israel who have resolved the matter. Around 220 Indian workers have returned to India primarily due to skill mismatch and language barriers.**

\*\*\*\*\*